

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 115  
CA No. 43/JPR/2021  
CP No. 182/241-242/JPR/2020  
Under Section 241-242 of  
Companies Act, 2013

**In the matter of:**

**Nitin Maheshwari & Ors.**

...Petitioners

**Versus**

**Avni Surgical Private Limited & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Nivedita R. Sarda, Adv.  
For the Respondent : Naresh Kumar Sejvani, Adv.

**ORDER**

Heard Ms. Nivedita R. Sarda, Adv. appearing on behalf of the Petitioner.  
Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Respondent. It is  
stated by learned counsel for the Petitioner that the matter is likely to be settled  
between the parties. List the matter on 08.07.2024.

**CA No. 43/JPR/2021**

This application has been filed by the Respondent under Rule 11 of NCLT  
Rules, 2016. Reply, if any, may be filed within 7 days with an advance copy to  
the opposite counsel. List the CA on 08.07.2024.

  
Sdr

(Rajeev Mehrotra)  
Technical Member

  
Sdr

(Deep Chandra Joshi)  
Judicial Member

May 02, 2024